

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON

28-09-2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/452/2018

PETITION NUMBER : CP/341/IB/2018

NAME OF THE PETITIONER(S) : IDBI Bank Ltd

NAME OF THE RESPONDENTS : South Indian Mint and Aromatic Products Ltd & another

UNDER SECTION : 22 of IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

S. SATHIYANARAYANAN

Applicant

D. Panthar

D. PAVITHRA

C. Ramasubramanian

RP

C. Senthil

ORDER

Counsel for the sole Financial Creditor is present, submitted that the CoCs in its Meeting held on 23.08.2018 has proposed the name of Mr. C.Ramasubramaniam to be appointed as RP in the matter. Therefore, the Application is **allowed**.

Mr. C.Ramasubramaniam is hereby appointed as RP. The consent of RP has already been obtained in Form-2, the same is placed on record. The earlier IRP viz., Mr. Vasudevan Gopu is relieved from his assignment, with the direction to hand over all the records to the newly appointed RP viz., Mr. C.Ramasubramaniam within a period of one (1) week.

The Counsel for the Applicant is directed to obtain copy of this Order, and inform the same to the newly appointed RP. Accordingly, the Application stands **disposed of**.



(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)